

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No. 238 OF 2021 (SZ)
[Earlier, OA No. 181 OF 2020 (PB)]**

IN THE MATTER OF:

Chepuri Ramachandraiah

....

Applicant(s)

Versus

State of Telangana,
rep by its Prl. Secretary,
EFS&T Dept., & Others

....

Respondent(s)

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Place: Hyderabad

Date: 16-05-2022.

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REPORT OF THE ENVIRONMENTAL ENGINEER, TSPCB, REGIONAL OFFICE, NALGONDA DATED 13.05.2022 IN O.A. NO.238 OF 2021 FILED IN THE HON'BLE NATIONAL GREEN TRIBUNAL, CHENNAI BY SHRI CHEPURI RAMACHANDRAIAH, R/O. VELIMINEDU(V), CHITYALA(M), NALGONDA DISTRICT AGAINST M/S. HINDYS LAB PRIVATE LIMITED.

Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A) No.181 of 2020. The main prayer of the applicant is as follows:

The Grievance in this petition of the applicant is against violation of environmental norms by M/s. Hindys Chemical Factory, causing air and water pollution adversely affecting the cattle and crops and public health in Velminedu Village, Chityala Mandal, Nalgonda District, Telangana.

The Hon'ble NGT heard the matter and passed orders dated 01.12.2020 and directed that the State PCB and the District Magistrate, Nalgonda need to take appropriate action after ascertaining the facts and following due process of Law. The nodal agency for coordination will be the State PCB.

In compliance of the Orders, the District Collector has deputed the Additional Collector & Additional District Magistrate, Nalgonda to complete the inspection and submit report.

The Additional Collector & Additional District Magistrate, Nalgonda along with EE, TSPCB, Nalgonda and Tahsildar, Chityal Mandal conducted inspection of the unit and surrounding agricultural fields on 22.02.2020. The Committee had a meeting with the petitioner Sri. Chepuri Ramachandraiah to understand his grievances. The Committee has conducted the inspection of the unit and agricultural fields along with the petitioner and industry representatives. The joint report dated 03.06.2021 was submitted to the Hon'ble NGT, Principal Bench, New Delhi.

The matter was taken for hearing before the Hon'ble NGT, New Delhi on 18.11.2021 and the Hon'ble NGT constituted a four member joint Committee of MoEF&CC, CPCB, State PCB and the District Collector jointly. The Hon'ble NGT has directed Joint meeting of the Committee may be held within two weeks. The joint Committee may undertake visit to the site and interact with the stakeholders and evaluate compliance status in all respects, including air water, soil, ground water, compliance of the consent and EC conditions and the quantum of compensation required to be recovered,

in the light of the violations found. The project proponent may be given opportunity of being heard. The Committee may give its report within three months by email to the Southern Bench of this Tribunal. The CPCB & TSPCB are made as Nodal Agency for coordination and also for providing necessary logistics for this purpose.

Further, the matter was heard by the Hon'ble NGT, Southern Zone, Chennai on 08.12.2021, the interlocutory application [I.A. No. 187 of 2021 (SZ)] is allowed and the applicant in [I.A. No.187 of 2021 (SZ)] is impleaded as additional 4th Respondent. The Hon'ble NGT in the orders dated 08.12.2021 stated that in the meantime the official respondents are also directed to file their independent response regarding the allegations made in the letter petition before the next hearing date, so as to consider the further directions (if any) to be issued in this regard.

In this regard, the status report of M/s. Hindys Lab Private Ltd, Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District is submitted as follows:

1. M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), is located at Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District and is a Bulk Drug Intermediates manufacturing industry.
2. TSPCB issued latest Consent For Operation (CFO) renewal order dated: 17.02.2021, with validity of 31.07.2025 for manufacturing of the following products and capacities. (Annexure – 1).

S.No	Name of the Product	Consented capacity
Group - A		
1	N-[4-(3,4-dichlorophenyl)-3,4-dihydro-1-naphthalenylidene]-methanamine(DDN)	116.7 Kg/day
2	5- Methoxy-2-[[[(4- methoxy-3,5- dimethylpyridin-2-yl) methyl] thio]- 1H-benzimidazole (Omeprazole Intermediate)	58.3 Kg/day
Group - B		
3	(s)-N,N-Dimethyl-3-hydroxy-3-(2-thienyl) propanamine (DMP).	66.7 Kg/day
4	Camphor sulfonyl Chloride (CSC)	108.3 Kg/day
Group - C		
5	CBZ L valine	100 Kg/day
6	Tert-butyl- 2- ((4R,6S)-6-E-2-(4-(4- fluorophenyl)-6-isopropyl-2-(N-methyl methanesulfonamido) Pyrimidin-5-yl) vinyl)-2,2- dimethyl-1,3- dioxane -4-yl-) acetate (TPA)	75 Kg/day
Group - D		
7	3- Carbamylmethyl-5-Methylhexanoic Acid (CMH)	86.7 Kg/day
8	5 -Cyano phtalide (Citalopram HBr Intermediate) (FCP)	88.3 Kg/day
Worst case any one Group on campaign basis at any given point of time.		175 Kg/day

3. The industry generates effluents from Process & Washings, Boiler & Cooling blow downs, Softner Regeneration, Scrubber and Domestic effluents. The effluents are segregated into High TDS and Low TDS streams.
4. The industry has provided 50 KLD capacity Zero Liquid Discharge (ZLD) system consisting of Stripper (50 KLD), Multiple Effect Evaporator (MEE) – 3 effect (50KLD), Agitated Thin Film Drier (ATFD) - 7.5 KLD, Biological Effluent Treatment Plant (ETP) – 50 KLD consisting of aeration cum settling tanks – 1 & 2 followed by Reverse Osmosis (RO) Plant - 50 KLD. The HTDS effluents are evaporated in Stripper, MEE, ATFD system. The salts from ATFD are collected in bags and sent to Treatment, Storage and Disposal Facility (TSDF) for land filling. The MEE condensate is processed in Biological ETP along with LTDS effluents and then filtered in RO plant. The RO permeate is reused for cooling tower make up within the industry premises and the RO rejects are sent to MEE for evaporation along with other effluents. The industry has provided Scrubber at the MEE system to control odour generated from the evaporation.
5. The unit has two coal fired boilers of capacity 8 TPH & 6 TPH (Stand by) and provided Bag filter with mechanical dust collector and a common stack of height 30m to control emissions from boiler.
6. The unit has 5 Nos of 2 stage scrubbers to collect process emissions and treated through scrubbers finally let out through vent. As per the Consent issued by TSPCB, the process vent is required to monitor for HCL concentration, however no provision is made in the process vent for HCL.
7. The industry has provided online Volatile Organic Compounds (VOC) analyzer to measure the volatile organic compounds and connected the same to the TSPCB Server.
8. The industry is having solvent recovery plants of capacity 3 x 9 KLD for recovery and reuse of spent solvents.
9. The solvent storage tanks are stored in underground storage tanks and are connected with Nitrogen purging system with Breather valves and in Process area we are installed Double condensers (Primary and secondary) and vents of Condensers are connected to Scrubber.
10. The industry has obtained Environmental Clearance (EC) for Expansion vide EC order No. F. No. J-11011/114/2017 – IA II (I), dated.09.04.2020 from MoEF&CC, GoI for manufacture of 32 products on Campaign basis (worst case 27 products) with maximum production quantity of 5000 Kg/day.

11. The industry has obtained Consent for Establishment (CFE) for the expansion from TSPCB vide order dated 10.09.2020 and subsequently obtained revised CFE (for Phase – I Expansion) vide order dated 27.01.2022. (4)

12. The industry was reviewed in the Board's CFO Committee meeting and issued CFO (Expansion Phase-I) vide order dated: 27.01.2022.

13. As per the records during the period from Jan'2021 to Dec'2021, the industry has Hazardous waste generation (ATFD salt) of 144.85 MT/Annum as against the consented quantity of 170.52 MT/Annum.

14. As per the records during the period from Jan'2021 to Dec'2021, the water consumption is 10.66 KLD against the consented quantity of 11.35 KLD.

15. The industry was reviewed in the Board's Task Force Committee Meeting held at TSPCB, Board Office, Hyderabad on 06.11.2020. After detailed discussions, the Committee recommended to issue certain directions to the industry and also recommended to forfeit Bank Guarantee of Rs.2 Lakhs out of the Rs.4 Lakhs Bank Guarantee available with the Board. Accordingly, the Board has forfeited Rs.2 Lakhs from the existing Bank Guarantee and also obtained fresh Bank Guarantee of Rs.2 Lakhs from the industry, hence the total Bank Guarantee amount available is Rs.4 Lakhs. The Board issued directions to the industry vide order dated 18.11.2020 (**Annexure- 2**).

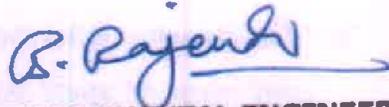
16. The detailed status of compliance against conditions imposed in the CFO & HWA order dated 17.02.2021 is annexed at (**Annexure- 3**).

It is to submit that the Board will regularly monitor the industry on compliance for air and water pollution control measures.

Submitted.

Date: 13.05.2022

Place: Nalgonda.


**ENVIRONMENTAL ENGINEER,
TSPCB, REGIONAL OFFICE,
NALGONDA.**
**ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board,
Regional Office, Nalgonda.**



CONSENT & HWA ORDER (RENEWAL)

Consent Order No: 210822543295

Date :17.02.2021

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation / Renewal of Authorisation under Rule 6 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2016 & Amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under to **M/s. Hindys Lab Private Limited, (Formerly M/s. Hychem Laboratories), Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District** (hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below.

i) Out lets for discharge of Effluents:

Outlet No.	Outlet description	Max daily discharge	Treatment & Disposal
1	HTDS Effluents: Process & Washings – 4.9 KLD + DM plant & Softener regeneration & scrubber – 0.6 KLD	5.5 KLD	<ul style="list-style-type: none">• Shall be stripped off for organic recovery.• Stripper condensate to distillate for separation of organic compounds followed by disposal to cement plants for co-processing & distilled effluents shall be routed to ETP.• Stripped effluents for forced evaporation in MEE followed by ATFD.• Condensate from MEE & ATFD shall be routed to ETP.• ATFD salts to TSDF.
2.	LTDS Effluents: Boiler & cooling tower blow down – 0.64 KLD + Domestic effluents – 1.0 KLD	1.64 KLD	<ul style="list-style-type: none">• Treated in Biological ETP and treated effluents shall be filtered in RO plant.• RO permeate to reuse and RO reject to MEE & ATFD for Forced Evaporation.
TOTAL		7.14 KLD	

ii) Emissions from chimneys:

Chimney No.	Description of chimney
1	Attached to 2 TPH Coal fired boiler
2	Attached to process vents
3	Attached to 250 KVA DG set.

iii) HW Authorisation No:210822543295

Date :17.02.2021

HAZARDOUS WASTE AUTHORISATION
(FORM - II)
[See Rule 6 (2)]

M/s. Hindys Lab Private Limited, (Formerly M/s. Hychem Laboratories), Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

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➤ Hazardous wastes with disposal option:

S. No	Name of the Hazardous waste	Stream	Quantity of Hazardous waste	Disposal Option
1	Organic residue	28.1 /36.1 of Schedule – I	266.8 kg/day	Shall be disposed to Cement Units for Co-processing / AFRF facilities /M/s. TSDF, Dundigal for pre-processing to be sent to Cement units for Co-processing / TSDF Dundigal for incineration.
2	In-organic solid waste	28.1 of Schedule – I	205.7 kg/day	M/s. Ultratech Cement Limited, Unit: Andhra Pradesh Cement works, Bhogasamudram, Tadipatri (M), Anantapuram District, Andhra Pradesh / TSDF, Dundigal, Medchal District.
3	Evaporation salts (residue from MEE)	35.3 of Schedule – I	261.5 kg/day	

➤ HAZARDOUS WASTES WITH RECYCLING OPTION:

S.No	Name of the Hazardous waste	Stream	Quantity of Hazardous waste	Disposal Option
1.	Detoxified Container & Container Liners	33.1 of Schedule – I	10 Nos/day	After complete detoxification, it should be dispose off to outside agencies.
2.	Waste oil	5.1 of Schedule – I	0.5 Kg/day	Authorised reproprocessors / recyclers.

This consent order is valid for manufacturing the following products along with quantities only with the condition that the industry should manufacture only one group i.e., either Group A (or) Group B (or) Group C (or) Group D at any given point of time.

S.No	Name of Product	Capacity Kg/day	No. of stages	Name of Raw Material	Consumption Quantity (kg/day)
Group-A					
1	N-[4-(3,4-dichlorophenyl)-3,4-dihydro-1-naphthalenyldene]-methanamine (DDN)	116.7	2	a-Naphthol	111.4
2	5-Methoxy-2-[[[4-methoxy-3,5-dimethylpyridin-2-yl)methyl]thio]-1H-benzimidazole (Omeprazole intermediate)	58.3	1	2-Mercapto-5-methoxy-benzimidazole	41.2
	Total - Group A	175			
Group-B					
3	(s)-N,N-Dimethyl-3-hydroxy-3-(2-thienyl)propanamine (DMP)	66.7	3	2-(Acetyl) thiophene	50.6

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4	Camphor sulfonyl Chloride (CSC)	108.3	1	L-Camphor sulfonicacid	101.3
	Total - Group-B	175			
Group-C					
5	CBZ L Valine	100	1	L-valine	49.1
6	Tert-butyl 2-((4R,6S)-6-((E)-2-(4-(4-fluorophenyl)-6-isopropyl-2-(N-methylmethaneulfonamide)Pyrimidin - 5-yl)vinyl)-2,2-dimethyl-1,3-dioxane-4-yl-) acetate (TPA)	75	3	Tert-Butyl-2((4R,6S)-6-(acetyloxy)methyl-2,2-dimethyl-1,3-dioxan-4-yl)acetate	58.8
	Total - Group C	175.00			
Group-D					
7	3-(Carbamyl Methyl)-5-Methyl hexanoic Acid (CMH)	86.7	1	Isovalaraldehyde	40.8
8	5-Cyano phthalide (Citalopram HBr Intermediate) (FCP)	88.3	1	5-Carboxy phthalide	103.5
	Total - Group D	175			
	Total - (Worst Case any one Group on Campaign Basis)	175			

This order is subject to the provisions of 'the Acts' and the Rules' and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This order of Consents and Authorization is valid for a period upto 31.07.2025.

Sd/-
MEMBER SECRETARY

To
M/s. Hindys Lab Private Limited,
(Formerly M/s. Hychem Laboratories),
Sy. No. 290 & 291, Vellminedu (V),
Chityal (M), Nalgonda District.

///T.C.F.B.O///

B. S. G. Rishu

SENIOR ENVIRONMENTAL ENGINEER (FAC)

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SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cgg.gov.in/Pages/Circulars.aspx>).
2. This order is issued in line with CFO order dt.13.03.2019. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with CFO order dt. 13.03.2019 is still applicable.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
4. The industry may explore the possibility of tapping the solar energy for their energy requirements.
5. The industry shall comply with the all the directions.issued by the Board from time to time.
6. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B

1. Total Fresh Water Consumption shall not exceed 11.35 KLD.

S.No	Purpose	Quantity
1	Process & Washings	4.75 KLD
2	Boiler feed & Cooling tower makeup	4.5 KLD
3	DM plant & Softener regeneration & scrubber	0.6 KLD
4	Domestic	1.5 KLD
	Total	11.35 KLD

2. During the maintenance / breakdown of ZLD system, the industry is permitted to send the LTDS effluents to CETP for not more than 15 days, in a calendar year duly meeting the following inlet standards.

Parameter	Limiting Standards
pH	5.5 - 9.0
Temperature °C	45.0
Total Dissolved Solids (Inorganic)	5,000 mg/l
Oil and Grease	20 mg/l
Phenolic Compounds (as C ₆ H ₅ OH)	5 mg/l
Ammonical Nitrogen (as N)	50 mg/l
Cyanide (as CN)	2 mg/l
Chromium Hexavalent (as Cr ⁺⁶)	2 mg/l
Chromium (total) (as Cr)	2 mg/l
Copper (as Cu)	3 mg/l
Lead (as Pb)	1 mg/l
Nickel (as Ni)	3 mg/l
Zinc (as Zn)	15 mg/l
Arsenic (as As)	0.2 mg/l

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Mercury (as Hg)	0.01 mg/l
Cadmium (as Cd)	1 mg/l
Selenium (as Se)	0.05 mg/l
Fluoride (as F)	15 mg/l
Boron (as B)	2 mg/l
COD	15,000 mg/l

3. The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Description of Chimney	Parameter	Emission standards
1	Attached to coal fired Boiler of capacity 2 TPH	SPM	115 mg/Nm ³
		SO ₂ *	600 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel
		NO _x *	300 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel
2	Attached to Process Vents	HCl	35 mg/Nm ³
3	Attached to DG Sets of capacity 1 x 250 KVA	SPM	115 mg/Nm ³

*As per MOEF&CC Notification No.GSR 96(E), dt. 29.01.2018 published under the Environment (Protection) Rules, 1986.

- The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.
- The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R 448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
- The industry shall comply with ambient air quality standards of PM₁₀(Particulate Matter size less than 10µm) - 100 µg/ m³; PM_{2.5}(Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)
Night time - (10 PM to 6 AM) - 70 dB (A).

- The industry has paid CFO fee of Rs.8,41,200-00 for a period up to 31.07.2021. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
- The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
- The industry shall segregate effluents into LTDS & HTDS effluents separately.
- The industry shall regularly operate the ZLD system to treat the effluent and 100% recycle of treated effluent.

11. The industry is permitted to send HTDS effluents to the MEE system of M/s. JETL, Jeedimetla for a period of maximum 15 days in a calendar year i.e. during maintenance, break down of Stripper, MEE & ATFD system and shall maintain records.
12. The industry shall maintain digital flow meters with totalisers (RS-485 communication) for recording the quantity of HTDS effluents, LTDS effluent & RO permeate and also maintain daily records. They shall connect the flow totaliser data to TSPCB & CPCB servers as per CPCB protocol.
13. The industry shall maintain IP camera with PAN, 5x or above focal length with night vision capability at the entrance of the main gate with a backup data for a period of 6 months.
14. The industry shall maintain vent condensers for chemical / solvent storage tanks to control fugitive emissions.
15. The industry shall maintain separate water meters for recording water consumption for process, boiler feed, cooling and domestic purposes and also maintain daily records.
16. The industry shall operate multi stage scrubber along with online pH monitoring system for control of process emissions. They shall maintain log book for operation of scrubber for monitoring active scrubbing media.
17. The industry shall monitor VOCs in ambient air with online VOC analyzer & connect the data to TSPCB server.
18. The industry shall maintain elevated platform with leachate/spillages collection pit to store drums containing chemicals & wastes to control spillages / discharges of chemicals / effluents on ground.
19. The industry shall maintain IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability at effluent collection system (HTDS & LTDS) and RO permeate as per CPCB norms. They shall connect the data to CPCB & TSPCB server.
20. The industry shall install on line TDS meter for HTDS effluent generation and connect the same to TSPCB server within two months. They shall maintain the records for effluent generation, TDS values, salts generation on daily basis.
21. The industry shall develop greenbelt as per norms.
22. The industry submitted Bank Guarantee of Rs. 4 lakhs towards commitment to comply with Board conditions / directions at RO, Nalgonda with validity upto 21.10.2021. The Bank Guarantee amount will be forfeited, if the industry fails to comply with standards / conditions / directions of the Board.
23. The evaporation losses in solvents shall be controlled by taking all preventive measures such as circulation of Chilled brine, transfer of solvents by using pumps instead of manual handling, closed centrifuges, providing primary & secondary condensers to all the reactor vents and all the solvent storage tanks and keeping solvent storage in ground storage tanks with closed pipeline to Reactors. The industry shall operate Solvent Recovery Plant within plant premises. Solvents shall be recovered to the maximum extent possible and shall be reused. The industry shall submit status of efficiency of Solvent Recovery Plant to the concerned Regional Officer. The industry shall not dispose spent solvents / mixed spent solvents to the traders/ recyclers.
24. The industry shall provide adequate closed storage facilities above the ground with proper lining for storage of effluents before its treatment.
25. The industry shall not use effluents in cooling towers under any circumstances.
26. The industry shall not discharge any effluents on land within or outside the plant premises.
27. The industry shall provide storm water drains to avoid mixing of effluent/spillages with run-off water during rains.

28. The industry shall provide sufficient storage collection tank to ensure the collection of first run off rain water. The industry shall collect contaminated rain water and shall dispose the same to the CETP, after confirming to the influent standards of CETP duly maintaining separate records.
29. The industry shall provide arrangement to by-pass the rain water collection tank of first run off rain water for subsequent water flow.
30. The industry shall take measures to prevent the seepages such as cement concrete flooring with proper collection system to collect contaminants / spillages in the relevant areas in the industry premises and avoid seepages outside the industry premises
31. The industry shall maintain separate energy meters for recording energy consumption for air pollution control equipments and maintain record for daily energy consumption.
32. The industry shall provide Stack Monitoring facility as per Emission Regulation part-3 (ERP-3) norms for all the major stacks of the industry within a period of two months.
33. The industry shall ensure that the Port hole and ladder facility for the Stacks is safe to carry out Stack monitoring. In place of monkey ladder, spiral type/scaffold ladder shall be provided to ensure safety of monitoring personnel within a period of two months.
34. The industry shall implement the odour control measures at source of generation and from ETP and shall ensure to maintain the same effectively to control odour problems.
35. The industry shall ensure that there shall not be any change in process technology and scope of working without prior approval from the Board.
36. The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall be submitted to the concerned R.O., every month along with invoice copies of the starting raw materials outsourced.
37. The industry shall ensure safe storage of the Bi-products / low value products on an elevated platform with closed cover sheds & shall adopt suitable treatment. The industry shall also maintain daily records for By-Products and its disposal.
38. (a) The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.
 - i) Daily production details (Products & By-products)
 - ii) Quantity of Effluents generated & reused.
 - iii) Log Books for pollution control systems.
 - iv) Daily solid waste generated and disposed

(b) The industry shall submit consolidated statement of the above on monthly basis to the Concerned Regional Office.
39. The industry shall collect & store the Hazardous Solid waste in an elevated closed storage shed with impervious lining and Leachate collection system.
40. Under no circumstances the Hazardous Waste shall be burnt in the boiler.
41. The industry shall maintain concreted internal roads by cleaning regularly to avoid fugitive emissions due to vehicular movement.
42. As per G.O.Rt.No.286, the industry shall transport the industrial effluents and plying on the roads is allowed between 6 A.M. to 6 P.M. only.
43. The industry shall comply with Task Force directions issued by the Board from time to time.
44. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No. 14 of E(P) Rules, 1986 & amendments thereof.
45. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

12

SCHEDULE - C

[see rule 6(2)]

[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and amendments thereof. The industry shall maintain 6 copy manifest system for transportation of waste generated and copies of receipt of Consignee shall be submitted to the Concerned Regional office. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous and other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof.
3. The industry shall dispose /sell the Hazardous Waste to only industries/agencies authorized by the State Pollution Control Boards. The industry shall verify the authorization of the Board given to the Party before disposing its waste to the External Party.
4. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with authorization. In case of variation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/ CFE/CFO in this regard.
5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal. Waste oils shall be disposed to the authorized Reprocessors/ Recyclers and Used Lead Acid Batteries shall be disposed to the manufacturers / dealers on buyback basis. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises. The industry shall check the Certificate/ Authorisation/order of MoEF issued to the Re-user/Recycle units while disposing the waste oil.
6. The industry shall dispose of e-waste to the authonsed recyclers only.
7. The industry shall maintain good housekeeping.
8. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Sd/-

MEMBER SECRETARY

To

M/s. Hindys Lab Private Limited,
(Formerly M/s. Hychem Laboratories),
Sy. No. 290 & 291, Veliminedu (V),
Chityal (M), Nalgonda District.

///T.C.F.B.O///

B. S. Girish

SENIOR ENVIRONMENTAL ENGINEER (FAC)



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

Annexure-2

ANNEXURE-2

13

BY REGD. POST WITH ACK. DUE

Order No. NLG-205/TSPCB/UH-V/TF/2019- 1258

Dt. 18.11.2020

తెలంగాణ ప్రభుత్వం
పర్యావరణ సంరక్షణ శాఖ
28 NOV 2020
2423
AEE-2
6-7/1
21/11

Sub : TSPCB - M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District - Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 - **DIRECTIONS** - Issued - Reg.

1. CFO & HWA (CoPM) order dt.13.03.2019, which is valid upto 31.07.2020.
2. Directions order No.NLG-205/TSPCB/UH-V/TF/2019-2566, dt.04.03.2020.
3. Hon'ble TSHRC Official Memorandum dated 23.06.2020, in H.R.Case No.2527/2020 filed by Sri Chepuri Ramachandraiah.
4. Legal Cell, TSPCB, Board office Mail dated 14.08.2020.
5. CPCB, Lr. No. B-29016/IPC-I/3060, dated 21.07.2020.
6. Inspection of the Industry by Board Officials on 15.09.2020.
7. Hearing held on 06.11.2020.

* * * * *

1. **WHEREAS**, you are operating the Industry located at Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District and engaged in manufacturing of Bulk Drug Intermediates.
2. **WHEREAS**, vide reference 1st cited, the Board issued CFO & HWA order vide dt.13.03.2019, for a period upto 31.07.2020.
3. **WHEREAS**, the industry was reviewed in the Task Force Committee meeting held on 30.12.2019 and issued directions to the industry on 04.03.2020 vide reference 2nd cited, in connection with a complaint received on 05.07.2019 from Sri Chepuri Ramachandraiah, Veliminedu (V), regarding water & air pollution in the surrounding area and WP No. 14934 of 2019 also filed by Sri Chepuri Ramachandraiah against the industry.
4. **WHEREAS**, vide reference 3rd cited, Sri Chepuri Ramachandraiah, Veliminedu (V), Chityala (M), Nalgonda District has filed a petition before the Hon'ble TSHRC in HR Case No. 2527/2020, dt.23.06.2020 against M/s.Hindys Lab Private Ltd,. The complainant alleged that, the industry is causing Water & Air pollution by releasing chemicals, waste water resulted in Crop loss, Cattle death and Health problems to Veliminedu villagers. The Hon'ble TSHRC, vide Official Memorandum dated 23.06.2020 has disposed the petition and forwarded the copies of complaint and all the enclosures to the Board for necessary enquiry and action.
5. **WHEREAS**, vide reference 4th cited, Legal Cell, TSPCB, Board office vide Mail dated 14.08.2020 has forwarded the Hon'ble TSHRC Official Memorandum dated 23.06.2020 and directed RO, Nalgonda to take necessary action as per the directions of the Hon'ble TSHRC and submit action taken report to Task Force, Board office.
6. **WHEREAS**, vide reference 5th cited, the Additional director, DH IPC - I, CPCB, Letter dated 21.07.2020 has forwarded a complaint of Sri. Chepuri Ramachandraiah, Veliminedu (V), Chityala (M), Nalgonda against M/s. Hindys Lab Private Ltd., to the Board Office and requested the Board to investigate in to the matter and provide action taken report to CPCB and a copy of the same to the complainant.
7. **WHEREAS**, vide reference 6th cited, the Board officials attended the complaint on 02.09.2020. During the inspection, the Board officials contacted the complainant Sri Chepuri Ramachandraiah over Telephone to accompany.

Sample code	Sample details / collection point
9043	Water sample collected from Bore well-I in agricultural land of Sri Shepuri Ramachandraiah, Veliminedu (V), Chityal (M), Nalgonda District. Which is located at a distance of about 80mtrs in east side of M/s. Hindys Lab Private Ltd.,

9044	Veliminedu (V), Chityal (M), Nalgonda District. Water sample collected from Bore well-II in agricultural land of Sri Shepuri Ramachandraiah, of Veliminedu (V), Chityal (M), Nalgonda District. Which is located at a distance of about 60 mtrs in east side of M/s. Hindys Labs Private Ltd., Veliminedu (V), Chityal (M), Nalgonda District. sampling point location at N: 17° 13'29.5" & E: 79° 01'43.2".
9045	Water sample collected from Bore well-III in agricultural land of Sri Shepuri Ramachandraiah, of Veliminedu (V), Chityal (M), Nalgonda District. Which is located at a distance of about 80 mtrs in east side of M/s. Hindys Labs Private Ltd., Veliminedu (V), Chityal (M), Nalgonda District. sampling point location at N: 17° 13'29.9" & E: 79° 01'43.8".

Parameters	Unit	Results			IS 10500 : 2012	
		9043	9044	9045	Acceptable Limit	Permissible Limit
pH at 25°C	-	6.27	6.21	6.53	6.5-8.5	No Relaxation
Total Suspended Solids	mg/L	10	24	16	-	-
Total Dissolved Solids (TDS)	mg/L	1,837	2,250	1,689	500	2000
Chlorides as Cl ⁻	mg/L	348	563	364	250	1000
Sulphates as SO ₄ ⁻²	mg/L	192	296	167	200	400
Total Alkalinity as CaCO ₃	mg/L	416	684	340	200	600
Total Hardness as CaCO ₃	mg/L	996	1,232	836	200	600
Calcium as Ca+2	mg/L	270	243	256	75	200
Magnesium as Mg+2	mg/L	78	152	48	30	100
Fluoride	mg/L	0.4	1.1	0.8	1.0	1.5
Nitrates	mg/L	36	39	37	45	No Relaxation
Phosphates	mg/L	0.8	0.4	0.7	-	-
Boron	mg/L	BDL	BDL	BDL	0.5	1.0
% Sodium	%	22.7	46.1	15.9	-	-
SAR	-	1.9	6.1	2.0	-	-
Sodium	mg/L	136	492	136	-	-
Potassium	mg/L	4	4	2.3	-	-
Chemical Oxygen Demand	mg/L	21	49	15	-	-

Sample Code: 9043

S. No	Compounds Identified
	No compound detected

Sample Code: 9044

S. No	Compounds Identified
	No compound detected

Sample Code: 9045

S. No	Compounds Identified
	No compound detected

8. **WHEREAS**, the Board officials have also inspected M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District and Sri Konda Reddy, AGM EHS of the Industry was present and accompanied during inspection. The details of the inspection are as follows:

- **Compliance of Task Force directions stipulated in the Order dated 04.03.2020.**

S. No	Direction	Compliance
i	The industry shall not operate without valid Consent of the Board.	CFO order dt:13.03.2019 with validity of 31.07.2020. The industry has applied for renewal of CFO & HWA and the verification report is submitted to CFO section Board office and the same is under process.

ii	The industry shall comply with CFO&HWA conditions and Board directions issued by the Board scrupulously. (15)	Submitted below
iii	The industry shall not manufacture any new products / un-consented products without CFE & CFO of the Board.	As per the records, during the last 6 months period of January'2020 to June'2020, the industry has manufactured 7 consented products and the quantity manufactured is 172.7 Kg/day as against consented 175 kg/day.
iv	The industry shall obtain EC, CFE and CFO of the Board for expansion.	The industry obtained EC for expansion vide EC No. F. No. J-11011/114/2017 - IA II (I), dt.09.04.2020 for manufacture of 32 products with Worst Case 27 products on Campaign basis With maximum production quantity of - 5000 Kg/day and applied for CFE Expansion through TS-IPASS for the EC products and capacities. This office submitted CFE Expansion verification report to TSPCB, Board office and the same is under process.
v	The industry shall restrict the quantities of production, products, water consumptions including the recycled water, waste water generation & disposal, hazardous waste generation & disposal etc., within the permitted quantities as mentioned in the CFO&HWA order and shall maintain the records separately.	Complied
vi	The industry shall provide adequate capacity of first runoff of rainwater & seepage collection tank with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre) within two months.	The industry has provided 1 KL tank in the existing site of area 3.47 Acres and 75 KL tank in the expansion site area for first runoff of rainwater & seepage collection.
vii	The industry shall regularly operate the ZLD facility i.e., Stripper, Multiple Effect Evaporator (MEE), ATFD, ETP & RO plant for treatment and reuse of treated effluents.	The MEE system, Biological ETP and RO plant were under operation.
viii	The industry shall remove the steam pipe line connections to the additional 2.0 TPH boiler as per the CFO order.	Complied
ix	The industry shall connect online VOC analyzer to the TSPCB website and maintain records.	The industry has provided online VOC analyzer, but not connected to the TSPCB website.
x	The industry shall provide the IP camera for HTDS, LTDS effluents.	Not complied
xi	There shall not be any spillages / discharges of chemicals / effluents on ground. The drums containing chemicals & wastes shall be stored in elevated platform provided with leachate / spillages collection pit. Under any circumstances, the drums shall be stored on naked ground.	The industry has not provided dyke walls, CC flooring/Impervious lining and collection pit to some of Spent/Mixed solvent storage tanks. During the inspection, spillages of Spent/Mixed solvents were observed near these storage tanks due to leakages in the tank valves. The industry has stored about 250 drums of Spent/Mixed solvents and 8 drums of Organic residue on naked ground in open area.

xii	<p>The industry should maintain the following records and the same should be made available to the Board Officials during the inspection.</p> <p>a) Daily production details, RG-I records and Central Excise Returns.</p> <p>b) Log Books for pollution control systems.</p> <p>c) Quantity of Effluents generated and disposed along with disposal mode.</p> <p>d) Daily solid waste generated and disposed to TSDF.</p>	<p>During the inspection, the totalizer value observed in the flow meter provided at Stripper inlet is 35397.41 m³, But whereas the value recorded in the Log register is 34390.24 m³. Large variation was observed. The industry not maintaining the proper records of operation of MEE plant, Biological ETP, RO and Energy meters readings.</p>
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- **Compliance of the industry on CFO schedule - B conditions: CFO Order No. TSPCB/RCP/NLG/CFO & HWM/HO/2019, dt.13.03.2019**

S. No.	Condition	Compliance																		
1	<p>The industry should take steps to reduce water consumption to the extent possible and consumption should NOT exceed the quantities mentioned below:</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 10%;">S. No.</th> <th style="width: 40%;">Purpose</th> <th style="width: 50%;">Quantity</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1</td> <td>Process & Washings</td> <td style="text-align: center;">4.75 KLD</td> </tr> <tr> <td style="text-align: center;">2</td> <td>Boiler feed & Cooling tower makeup</td> <td style="text-align: center;">4.5 KLD</td> </tr> <tr> <td style="text-align: center;">3.</td> <td>DM plant & Softener regeneration & scrubber</td> <td style="text-align: center;">0.6 KLD</td> </tr> <tr> <td style="text-align: center;">4.</td> <td>Domestic</td> <td style="text-align: center;">1.5 KLD</td> </tr> <tr> <td colspan="2" style="text-align: center;">Total:</td> <td style="text-align: center;">11.35 KLD</td> </tr> </tbody> </table>	S. No.	Purpose	Quantity	1	Process & Washings	4.75 KLD	2	Boiler feed & Cooling tower makeup	4.5 KLD	3.	DM plant & Softener regeneration & scrubber	0.6 KLD	4.	Domestic	1.5 KLD	Total:		11.35 KLD	<p>As per the records, during the last 6 months period of March'2020 to August'2020, the water consumption is 10.76 KLD (avg) as against consented 11.35 KLD & the waste water generation is 6.70 KLD (avg) as against consented 7.14 KLD.</p>
S. No.	Purpose	Quantity																		
1	Process & Washings	4.75 KLD																		
2	Boiler feed & Cooling tower makeup	4.5 KLD																		
3.	DM plant & Softener regeneration & scrubber	0.6 KLD																		
4.	Domestic	1.5 KLD																		
Total:		11.35 KLD																		
2	<p>The emissions shall not contain constituents in excess of the prescribed limits mentioned below.</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 15%;">Chimney No.</th> <th style="width: 40%;">Parameter</th> <th style="width: 45%;">Emission Standards</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1</td> <td>Particulate Matter</td> <td style="text-align: center;">115 mg/Nm³</td> </tr> <tr> <td style="text-align: center;">2</td> <td>HCl Acid Vapour & Mist</td> <td style="text-align: center;">35 mg/Nm³</td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission Standards	1	Particulate Matter	115 mg/Nm ³	2	HCl Acid Vapour & Mist	35 mg/Nm ³	---									
Chimney No.	Parameter	Emission Standards																		
1	Particulate Matter	115 mg/Nm ³																		
2	HCl Acid Vapour & Mist	35 mg/Nm ³																		
3	<p>The industry shall comply with ambient air quality standards of PM10(Particulate Matter size less than 10µm) - 100 µg/ m³; PM2.5(Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, NH₃ - 400 µg/m³ outside the factory premises at the periphery of the industry.</p> <p>Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009</p> <p>Noise Levels: Day time (6AM to 10 PM)-75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	--																		
4	<p>The previous CFO&HWA Order dated 29.03.2016 stands cancelled.</p>	---																		
5	<p>The industry shall manufacture only the consented product.</p>	<p>As per the records, during the last 6 months period of March'2020 to August'2020, the Industry has manufactured 7 consented products and the quantity manufactured is 177.8 Kg/day as against consented 175 kg/day.</p>																		
6	<p>The industry shall not increase the capacity beyond the permitted capacity, without obtaining CFE & CFO of the Board.</p>																			

7	The industry shall segregate the HTDS & LTDS effluents. (17)	Complied The industry has provided above ground level 2X180 KL storage tanks for HTDS effluents, 3x25 KL storage tanks for LTDS effluents.
8	The industry shall regularly operate the ZLD facility i.e., Stripper, Multiple Effect Evaporator (MEE), ATFD, ETP & RO plant for treatment and reuse of treated effluents.	The ZLD system was under operation.
9	The industry shall not carryout evaporation of effluents in any reactor.	Complied
10	The industry shall not use effluents in cooling towers under any circumstances.	Complied
11	The industry shall maintain above ground effluent storage tanks for storage of HTDS & LTDS effluents. The industry shall not use any below ground effluent storage tanks.	Complied The industry has provided above ground level 2X180 KL storage tanks for HTDS effluents, 3x25 KL storage tanks for LTDS effluents.
12	The industry can send HTDS effluents to the MEE system of M/s. JETL, Jeedimetla for a period of maximum 15 days in a calendar year i.e. during maintenance / break down of Stripper, MEE & ATFD system and shall maintain records.	---
13	The industry can send LTDS effluents to the Biological ETP of CETP for a period of maximum 15 days in a calendar year i.e. during maintenance / break down of RO system and shall maintain records.	---
14	The industry shall operate water meters for recording category-wise water consumption viz. Process, Washings, Boiler feed, Cooling tower makeup, Scrubber, R&D Plant, Domestic .	Complied Provided digital water meters at boiler feed, process & Cooling tower, raw water consumption and Domestic.
15	The industry shall operate digital flow meters for recording waste water generation at inlet of various effluent streams of HTDS & LTDS, viz., Stripper/ MEE feed; condensate of MEE & ATFD; steam flow to Stripper, MEE & ATFD; inlet & outlet of Biological ETP; RO feed; RO Permeate & RO reject.	The industry has provided digital flow meters at HTDS collection line, Stripper inlet, MEE feed, MEE condensate, RO feed, RO permeate, RO reject, LTDS+MEE condensate collection line and steam flow to meter to MEE system.
16	The industry shall operate VOC analyzer for monitoring of VOCs and maintain the records.	The industry has provided online VOC analyzer, but not connected to TSPCB website.
17	The industry shall operate Multi-stage Scrubbers in the plant for control of process emissions, so as to avoid odour nuisance and maintain records.	The industry has provided 3 Nos of two stage scrubbers with online PH meters to control process emissions.
18	The industry shall operate the online pH meters for the Multi-stage scrubbers.	
19	The industry shall collect & store the Hazardous Solid waste in an elevated closed storage shed with impervious lining and Leachate collection system. The industry shall lift the Hazardous Waste regularly to the AFRF Facilities / Cement industries for Co-processing / TSDF, Dundigal for landfilling.	Complied

20	The industry shall operate IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability, along with flow meters & totalisers with RS- 485 communication to HTDS, LTDS & RO permeate with connection of the data to the Servers of CPCB & TSPCB. The industry shall take immediate necessary steps for regular streaming of video, proper visibility of values of flow meter and regular data transmission in the online monitor system.	The industry has provided IP camera along with digital flow meter at RO permeate and connected to TSPCB website. The industry has not provided the IP camera for HTDS, LTDS effluents flow meters. The industry has provided IP camera at main gate entrance & RO permeate and connected to TSPCB server.
21	The industry shall maintain good housekeeping within the plant premises.	Maintained
22	The industry shall maintain separate energy meter for the pollution control systems and maintain the records of the same.	Provided for ZLD system and Scrubbing system and APCE of Boiler.
23	The industry shall maintain vent condensers for the bulk storage tanks, storing highly volatile solvents, wherever required. The industry shall operate Nitrogen blanketing system, wherever required, with required pressure for the Solvents / Chemical/Product etc. for the Solvent storage tanks to avoid vapors escaping into the atmosphere, so as to avoid odour nuisance in the surroundings.	The industry has provided nitrogen blanketing to all bulk solvent storage tanks.
24	Solvents shall be recovered to the maximum extent possible and shall be reused. The Spent Solvents, which cannot be reused in the plant, shall be disposed to the End Users/ Authorized Cement manufacturing units for Co-processing / AFRF facilities of M/s. GEPIL Infrastructure Pvt. Ltd., Rakamcherla, Pudur (M), Rangareddy Dist (or) M/s. TSDF, Dundigal for pre-processing to be sent to Cement units for Co-processing / TSDF Dundigal for incineration. The industry shall not dispose Spent Solvents / Mixed Spent Solvents to the traders/ recyclers.	The industry is having solvent recovery plant of 27 KLD capacity (3 columns each of capacity 9 KLD).
25	The industry shall carryout Leak Detection and Repair Study (LDAR) periodically to assess the solvent losses and take necessary remedial measures for control of Solvent losses.	The industry has conducted LDAR study on 02.06.2020 and submitted report to the Board.
26	The industry shall comply with the directions issued by the Task Force from time to time scrupulously.	Submitted above
27	The industry shall comply with the stipulations and conditions prescribed in the CFE Order.	--
28	The industry should develop and maintain green belt all along the boundary of the industry and other vacant places. The industry shall take up extensive plantation under the Haritha Haram program of the State Government.	The industry has developed greenbelt in an area of about 1 Acre.
29	The industry shall install & operate IP cameras with PAN, Zoom, 5x or above focal length, with night vision capability, at main gate entrance & at other gates where there is movement of effluent tankers, Solvent tankers, Chemical tankers, Hazardous Waste carrying vehicles & other material carrying vehicles. These cameras shall be connected to the website of TSPCB, with minimum backup of three months.	The industry has provided IP camera along with digital flow meter at RO permeates & main gate entrance and connected to TSPCB website. The industry has provided IP camera at main gate entrance & RO permeate and connected to TSPCB server.

30	There shall not be any spillages / discharges of chemicals / effluents on ground. The drums containing chemicals & wastes shall be stored in elevated platform provided with leachate / spillages collection pit. Under any circumstances, the drums shall be stored on naked ground. (19)	The industry has not provided dyke walls, CC flooring/Impervious lining and collection pit to some of Spent/Mixed solvent storage tanks. During the inspection, spillages of Spent/Mixed solvents were observed near these storage tanks due to leakages in the tank valves. The industry has stored about 250 drums of Spent/Mixed solvents and 8 drums of Organic residue on naked ground in open area.
31	The industry shall maintain separate area for detoxification of drums and pump the effluent to effluent collection tanks.	Complied
32	The industry shall take measures to prevent the seepages such as cement concrete flooring with proper collection system to collect contaminants / spillages in the relevant areas in the industry premises.	The industry has not provided dyke walls, CC flooring/Impervious lining and collection pit to some of Spent/Mixed solvent storage tanks.
33	The Board reserves its right to modify above conditions or stipulate new / additional conditions and to take action including revoking of this order in the interest of environment protection.	--
34	The industry shall provide Stack Monitoring facility (Port hole, Platform, ladder etc.) as per Emission Regulation part-3 (ERP-3) norms for all the major stacks of the industry within a period of one month.	Complied
35	The industry shall pay the balance CFO fees, if any, at RO, Nalgonda, as per the provisions of G.O.Ms.No.22, Dt: 09.07.2018 issued by EFS&T (For. III) Dept, Govt. of Telangana and TSPCB Circular dt: 30-07-2018, with a copy marked to Head Office. In case of failure to pay the Consent fees, the validity of the Consent Order automatically stands cancelled and operation of the industry without valid consent attract penal action under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and Other Waste (Management and Trans boundary Movement) Rules, 2016.	The industry has paid fee of Rs.8,41,200/- (which includes CFO fee arrears) through NEFT on 05.08.2020 with reference No.FBBT202184881542, for a period of 1 year i.e, up to 31.07.2021 and industry CFO&HWA renewal application was under process in Board office.
36	The industry should maintain the following records and the same should be made available to the Board Officials during the inspection. a. Daily production details, RG-I records and Central Excise Returns. b. Log Books for pollution control systems. c. Quantity of Effluents generated and disposed along with disposal mode. d. Daily solid waste generated and disposed to TSDF.	Maintained
37	The applicant shall submit Environment Statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.	Submitted
38	All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991, should be followed.	--

39	The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.	---
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Remarks:

1. The industry has obtained CFO & HWA (change of product mix) from the Board vide order dt.13.03.2019 with validity up to 31.07.2020 for the products and capacities mentioned above. The industry has applied for renewal of CFO & HWA and the verification report is submitted to CFO section Board office and same is under process.
2. This office has received a complaint on 05.07.2019 from Sri Chepuri Ramachandraiah, Veliminedu village against M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District. The complainant alleged that, the industry is causing Water & Air pollution by releasing chemicals, waste water resulted in Crop loss, Cattle death and Health problems to Veliminedu villagers. The Board officials inspected the industry and its surroundings on 30.08.2019 and collected ground water samples from the Bore well in Agriculture land of Sri Chepuri Ramachandraiah, Veliminedu (V), Chityal (M), Nalgonda district & effluent samples from the industry. This office submitted samples and status report dated 11.09.2019 to Board office. Subsequently, Sri. Chepuri Ramachandraiah has filed a WP No. 14934 of 2019 in the Hon'ble High Court against the M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District Regarding Water & Air pollution in the surrounding area. This office submitted report to the Board office, vide Lr.No. W.P.No.14934 of 2019/PCB/RO-NLG/Legal/2019, dated.09.09.2019 and the case is pending in the Hon'ble High Court of Telangana state, Hyderabad.
3. The industry was reviewed in the Board Task Force committee meeting held on 30.12.2019 in connection with complaint and WP No. 14934 of 2019 in the Hon'ble High Court. The Board issued certain directions to the industry to comply, vide order dated 04.03.2020.
4. Further, Sri. Chepuri Ramachandraiah has also filed a petition in the Hon'ble National Human Rights Commission, New Delhi with Case No. 726/36/7/2019. This Office has submitted report to Board office vide Lr.No. 726/36/7/2019/PCB/RO-NLG, dt.28.11.2019 and the case is pending in the Hon'ble National Human Rights Commission.
5. The industry obtained EC for Expansion vide EC order No. F.No.J-11011/114/2017 - IA II (I), dated 09.04.2020 for manufacture of 32 products with Worst Case 27 products on Campaign basis With maximum production quantity of - 5000 Kg/day. The industry applied for CFE Expansion through TS-IPASS for the EC products and capacities. This office submitted CFE Expansion verification report to CFE section, Board office and same is under process.
6. The industry is having effluents treatment system consisting of Stripper (50 KLD), MEE - 3 effect (50 KLD), ATFD (7.5 KLD), Biological ETP - 50 KLD (consisting aeration tanks - 1& 2) & RO plant -50 KLD. The MEE condensate is processed in Biological ETP then filtered RO plant. The RO permeate is reused for cooling tower make up and the RO rejects are sent to MEE for evaporation along with other effluents.
7. In the expansion, the industry proposed to provide effluents treatment system consist of Stripper (70 KLD), MEE (100 KLD), ATFD (7.5 KLD) for the proposed expansion. The MEE condensate will be sent to Biological ETP for treatment along with other LTDS effluents. The industry proposed to provide 150 KLD capacity Biological ETP with the following units: Neutralization tank, Aeration tank-1, Clarifier-1, Aeration tank-2, Clarifier-2, Holding tank, Sand filter, Carbon filter, Press Filters, Sludge drying beds, RO-I (150 KLD) & RO- II (60 KLD) for the proposed expansion. Treated effluents from Biological ETP shall be filtered in the RO plant. RO permeate to reuse and RO reject to MEE & ATFD for evaporation.
8. The industry has Provided digital flow meters at HTDS collection line, Stripper inlet, MEE feed, MEE condensate, RO feed, RO permeate, RO reject, LTDS+MEE condensate collection line, Steam flow meter to MEE system.
9. The industry has provided IP camera along with digital flow meter at RO permeates and connected to TSPCB website. The industry has not provided the

IP camera for HTDS, LTDS effluents. The industry has provided IP camera at main gate entrance & RO permeate and connected to TSPCB server. During the inspection, the totalizer value observed in the flow meter provided at Stripper inlet is 35397.41 m³, But whereas the value recorded in the Log register is 34390.24 m³. Large variation was observed. The industry not maintaining proper records of operation of MEE plant, Biological ETP, RO with readings.

(21)

10. The industry is having coal fired boiler of capacity 2 TPH provided with Mechanical dust collector as APCE followed by chimney of height 30 mtrs. The industry is having DG set of capacity 250 KVA provided with acoustic enclosure.
11. As per EC dated 09.04.2020, the Boilers permitted are 2x8 TPH coal fired boilers, 3x500 KVA, 2x1000 KVA and 1x1500 KVA DG sets in addition to existing 2 TPH coal fired boiler and 250 KVA DG set.
12. During the inspection, it was observed that 1x8 TPH boiler was already installed and provided MDC followed by Bag filter as APCE and also 1x6 TPH Boiler was observed (not yet installed) and proposing to provide Bag filter as APCE to this boiler after installation.
13. The industry has provided 3 Nos of two stage scrubbers with online PH meters to control process emissions.
14. The industry has provided separate energy meters to Scrubbing system, ZLD system and APCE system. But not maintaining the records.
15. The industry has provided online VOC analyzer, but not connected to the TSPCB server.
16. The industry is having solvent recovery plant of capacity - 27 KLD (3 columns each of capacity 9 KLD).
17. The industry has not provided dyke walls, CC flooring/Impervious lining and collection pit to some of Spent/Mixed solvent storage tanks. During the inspection, spillages of Spent/Mixed solvents were observed near these storage tanks due to leakages in the tank valves.
18. The industry has stored about 250 drums of Spent/Mixed solvents and 8 drums of Organic residue on naked ground in open area.
19. As per the records, during the last 6 months period of March'2020 to August'2020, the industry has manufactured 7 consented products and the quantity manufactured is 177.8 Kg/day as against consented 175 kg/day.
20. As per the records, during the last 6 months period of March'2020 to August'2020, the water consumption is 10.76 KLD (avg) as against consented 11.35 KLD & the waste water generation is 6.70 KLD (avg) as against consented 7.14 KLD.
21. The industry is storing the hazardous waste in separate place under the aeration tanks of Biological ETP. during the last 6 months period of March'2020 to August'2020, the industry has sent ATFD salts (FE salts) - 373.22 Kgs/day (avg) against consented capacity- 261.5 Kgs/day to TSDF and Organic residue - 404.66 Kgs/day (avg) against consented capacity- 266.8 Kgs/day to cement industry and In organic solid waste - 306.3 Kgs/day (avg) against consented capacity - 205.7 Kgs/day to TSDF & Cement industry. During inspection nearly MEE salts of - 15 tons, Organic residue - 8 drums stock was observed in the premises.
22. During the inspection, the ZLD system was under operation. The Board officials have collected effluents samples from the following points and submitted to Central Laboratory for analysis. The analysis results are as follows:

Sample code	Sample details / collection point
9066	HTDS equalisation tank.
9067	Stripper Condensate.
9068	MEE Feed.
9069	MEE Condensate.

9070	ATFD Feed.
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Parameters	Unit	Results				
		9066	9067	9068	9069	9070
pH at 25°C	-	9.42	9.15	9.37	10.44	6.96
Total Suspended Solids	mg/L	1,420	8	2,250	16	20,150
Total Dissolved Solids (TDS)	mg/L	33,777	1,210	40,210	437	1,02,701
Chemical Oxygen Demand	mg/L	1,10,520	3,55,860	65,440	3,450	35,440

Sample code	Sample details / collection point
9066	HTDS equalisation tank.

Sample Code: 9066

S. No	Compounds Identified
1	Toluene
2	Morpholine, 4-methyl
3	3,4-Dichloropropiophenone
4	N, N-dimethylaminoethanol
5	1-Decanamine N, N-dimethyl
6	Benzonitrile, 2-(2-hydroxy-3, 5-dichlorobenzylidene amino)

Sample code	Sample details / collection point
9071	ATFD Condensate.
9072	LTDS equalization tank.
9073	Aeration cum settling tank.
9074	RO Feed.
9075	RO-Permeate.
9076	RO-Rejects.

Parameters	Unit	Results					
		9071	9072	9073	9074	9075	9076
pH at 25°C	-	9.52	8.95	7.42	7.47	7.42	7.44
Total Suspended Solids	mg/L	42	119	228	42	< 5	56
Total Dissolved Solids (TDS)	mg/L	720	3,436	1,819	1,149	279	3,432
Chemical Oxygen Demand	mg/L	11,703	14,732	2,496	101	64	165

9. **WHEREAS**, vide reference 7th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 06.11.2020.

The industry representatives and the complainant attended the virtual meeting.

The Committee noted that Sri Chepuri Ramachandraiah, Veliminedu (V), Chityala (M), Nalgonda District has filed a petition before the Hon'ble TSHRC in HR Case No. 2527/2020, dt.23.06.2020 against the Industry alleging that the Industry is causing Water & Air pollution by releasing chemicals, waste water resulted in Crop loss, Cattle death and Health problems to Veliminedu villagers.

The Complainant informed that he has 3 acres of land near the Industry and since 2008-09, the industry is discharging effluents underground and causing water and air pollution in the surrounding area and crop loss. He further requested the Board for Crop damage compensation.

The Committee noted that the industry has not provided dyke walls, CC flooring/Impervious lining and collection pit to some of Spent/Mixed solvent storage tanks, spillages of Spent/Mixed solvents were observed near these storage tanks due to leakages in the tank valves, stored about 250 drums of Spent/Mixed solvents and 8 drums of Organic residue on naked ground in open area, not connected VOC analyser to the TSPCB website, not provided IP camera to LTDS and HTDS effluents, during the last 6 months period of March'2020 to August'2020, the Industry has manufactured 7 consented products and the quantity manufactured is 177.8 Kg/day as against consented 175 kg/day.

The Committee further noted that values of COD of the samples collected from HTDS equalization tank and Stripper condensate are high.

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The Industry representatives informed that they have removed all the drums and shifted them into closed room. He also informed that dyke walls were constructed around solvent storage tanks and connected VOC analyser to TSPCB website.

The Committee opined that, the District Collector may be requested for formation of a Committee to assess and recommend the Crop damage compensation.

After detailed discussion, the Committee recommended to issue certain directions to the Industry and also recommended to forfeit Bank Guarantee of Rs.2 lakhs out of Rs.4 lakhs available with the Board.

10. **WHEREAS**, the Board after careful consideration of the material facts of the case, hereby **issue following Directions to your industry to comply with:**

1. The industry shall not operate without Consent of the Board.
2. The industry shall comply with CFO&HWA conditions issued by the Board scrupulously.
3. The industry shall not manufacture any new products / un-consented products without CFE & CFO of the Board.
4. The industry shall restrict the quantities of production, products, water consumptions including the recycled water, waste water generation & disposal, hazardous waste generation & disposal etc., within the permitted quantities as mentioned in the CFO&HWA order and shall maintain the records separately.
5. There shall not be any spillages / discharges of chemicals / effluents on ground. The drums containing chemicals & wastes shall be stored on elevated platform provided with leachate / spillages collection pit. In no case the drums shall be stored on open ground.
6. The industry shall provide IP camera to LTDS and HTDS effluents.
7. **The industry shall submit afresh Bank Guarantee of Rs.2 lakhs towards recoupment of forfeited Bank Guarantee and extend the validity of Bank Guarantee submitted to the Board from time to time before expiry till further orders of the Board.**

11. These directions are Issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

(24)

12. The above mentioned directives shall be implemented by the industry immediately, failing which legal action will be initiated against your industry under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice.

Sd/-
MEMBER SECRETARY

To
M/s. Hindys Lab Private Ltd.,
(Formerly M/s. Hychem Laboratories),
Sy.No.290 & 291, Veliminedu (V),
Chityal (M), Nalgonda District.

Copy to:

1. The District Magistrate & Collector, Yadadri Bhuvangiri for kind information.
2. The JCEE, Z.O, R.C.Puram for information and necessary action.
3. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. He is directed to monitor the industry for compliance of the directions issued and shall submit status report.
4. Concerned file.

// T.C.F.B.O //


Senior Environmental Engineer (FAC)
(UH-V)

Status of compliance against the conditions imposed in Consent to operate issued by
Telangana State Pollution control Board.

Compliance of the industry on CFO schedule - B conditions:																																												
Consent Order No: 210822543295, Date: 17.02.2021.																																												
S. No.	Conditions	Compliance																																										
1	Total Fresh Water Consumption shall not exceed 11.35 KLD. <table border="1"> <thead> <tr> <th>S. No.</th> <th>Purpose</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1</td> <td><i>Process & Washings</i></td> <td>4.75 KLD</td> </tr> <tr> <td>2</td> <td>Boiler feed & Cooling tower makeup</td> <td>4.5 KLD</td> </tr> <tr> <td>3.</td> <td>DM plant & Softener regeneration & scrubber</td> <td>0.6 KLD</td> </tr> <tr> <td>4.</td> <td>Domestic</td> <td>1.5 KLD</td> </tr> <tr> <td colspan="2" style="text-align: right;">Total:</td> <td>11.35 KLD</td> </tr> </tbody> </table>	S. No.	Purpose	Quantity	1	<i>Process & Washings</i>	4.75 KLD	2	Boiler feed & Cooling tower makeup	4.5 KLD	3.	DM plant & Softener regeneration & scrubber	0.6 KLD	4.	Domestic	1.5 KLD	Total:		11.35 KLD	As per the records of the industry, during the last 1 year period of January'2021 to December'2021, the water consumption is 10.66 KLD (avg). Complied																								
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02	During the maintenance / breakdown of ZLD system, the industry is permitted to send the LTDS effluents to CETP for not more than 15 days, in a calendar year duly meeting the following inlet standards <table border="1"> <thead> <tr> <th>Parameter</th> <th>Limiting Standards</th> </tr> </thead> <tbody> <tr> <td>pH</td> <td>5.5 - 9.0</td> </tr> <tr> <td>Temperature °C</td> <td>45.0</td> </tr> <tr> <td>Total Dissolved Solids (Inorganic)</td> <td>5,000 mg/l</td> </tr> <tr> <td>Oil and Grease</td> <td>20 mg/l</td> </tr> <tr> <td>Phenolic Compounds (as C₆H₅OH)</td> <td>5 mg/l</td> </tr> <tr> <td>Ammonical Nitrogen (as N)</td> <td>50 mg/l</td> </tr> <tr> <td>Cyanide (as CN)</td> <td>2 mg/l</td> </tr> <tr> <td>Chromium Hexavalent (as Cr⁺⁶)</td> <td>2 mg/l</td> </tr> <tr> <td>Chromium (total) (as Cr)</td> <td>2 mg/l</td> </tr> <tr> <td>Copper (as Cu)</td> <td>3 mg/l</td> </tr> <tr> <td>Lead (as Pb)</td> <td>1 mg/l</td> </tr> <tr> <td>Nickel (as Ni)</td> <td>3 mg/l</td> </tr> <tr> <td>Zinc (as Zn)</td> <td>15 mg/l</td> </tr> <tr> <td>Arsenic (as As)</td> <td>0.2 mg/l</td> </tr> <tr> <td>Mercury (as Hg)</td> <td>0.01 mg/l</td> </tr> <tr> <td>Cadmium (as Cd)</td> <td>1 mg/l</td> </tr> <tr> <td>Selenium (as Se)</td> <td>0.05 mg/l</td> </tr> <tr> <td>Fluoride (as F)</td> <td>15 mg/l</td> </tr> <tr> <td>Boron (as B)</td> <td>2 mg/l</td> </tr> <tr> <td>COD</td> <td>15,000 mg/l</td> </tr> </tbody> </table>	Parameter	Limiting Standards	pH	5.5 - 9.0	Temperature °C	45.0	Total Dissolved Solids (Inorganic)	5,000 mg/l	Oil and Grease	20 mg/l	Phenolic Compounds (as C ₆ H ₅ OH)	5 mg/l	Ammonical Nitrogen (as N)	50 mg/l	Cyanide (as CN)	2 mg/l	Chromium Hexavalent (as Cr ⁺⁶)	2 mg/l	Chromium (total) (as Cr)	2 mg/l	Copper (as Cu)	3 mg/l	Lead (as Pb)	1 mg/l	Nickel (as Ni)	3 mg/l	Zinc (as Zn)	15 mg/l	Arsenic (as As)	0.2 mg/l	Mercury (as Hg)	0.01 mg/l	Cadmium (as Cd)	1 mg/l	Selenium (as Se)	0.05 mg/l	Fluoride (as F)	15 mg/l	Boron (as B)	2 mg/l	COD	15,000 mg/l	During last one year no effluents sent to CETP since there is no longer period breakdown happened. Complied.
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3 The emissions shall not contain constituents in excess of the prescribed limits mentioned below. (26)

Chimney No.	Description of Chimney	Parameter	Emission standards
1	Attached to coal fired Boiler of capacity 2 TPH	SPM	115 mg/Nm ³
		SO ₂ *	600 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel
		NO _x *	300 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel
2	Attached to Process Vents	HCl	35 mg/Nm ³
3	Attached to DG Sets of capacity 1 x 250 KVA	SPM	115 mg/Nm ³

*As per MOEF&CC Notification No.GSR 96(E), dt. 29.01.2018 published under the Environment (Protection) Rules, 1986.

Parameters of SPM, SO₂, NO_x in coal fired boiler are monitored by TSPCB. The monitored parameters are within the prescribed standards.

No provision has been made by unit to monitor HCl in the process vent.

Partially complying

4 The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.

As per the records of the industry, during the FY 2019-20, the industry has production of 42.62 TPA, during the FY 2020-21, the industry has production of 63.12 TPA & during the FY 2021-22, the industry has production of 45.1 TPA.
Being complied.

5 The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

The unit has 2 DG Sets of 1x1500 KVA & 1x1000 KVA. The DG Sets are not in operation and kept as standby.

6	<p>The industry shall comply with ambient air quality standards of PM10(Particulate Matter size less than 10μm) - 100 μg/ m³; PM2.5(Particulate Matter size less than 2.5 μm) - 60 μg/ m³; SO₂ - 80 μg/ m³; NO_x - 80 μg/m³, NH₃ – 400 μg/m³ outside the factory premises at the periphery of the industry.</p> <p>Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009</p> <p>Noise Levels: Day time (6AM to 10 PM)-75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	<p>: During the Joint inspection, Ambient Air Quality was monitored by TSPCB, Zonal Lab on 03.02.2022 at 3 locations (periphery of the industry in upwind direction, down wind direction and in the applicants land). The monitored parameters are within the prescribed limits.</p>
7	<p>The industry has paid CFO fee of Rs.8,41,200-00 for a period up to 31.07.2021. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.</p>	<p>: Complied</p>
8	<p>The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.</p>	<p>: Complied.</p>
9	<p>The industry shall segregate effluents into LTDS & HTDS effluents separately.</p>	<p>: Complied.</p>
10	<p>The industry shall regularly operate the ZLD system to treat the effluent and 100% recycle of treated effluent.</p>	<p>: During the inspection, MEE, ATFD, Biological ETP were under operation. However, the existing mechanism of ZLD system is inadequate to treat the effluents and it has to be evaluated by third party recognised institute, preferably IICT, NEERI, etc.</p> <p>Partially complying.</p>

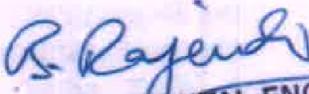
11	<p style="text-align: center;">28</p> <p>The industry is permitted to send HTDS effluents to the MEE system of M/s. JETL, Jeedimetla for a period of maximum 15 days in a calendar year i.e. during maintenance, break down of Stripper, MEE & ATFD system and shall maintain records.</p>	<p>: During last one year no effluents sent to CETP since there is no longer period breakdown happened.</p> <p>Complied.</p>
12	<p>The industry shall maintain digital flow meters with totalisers (RS-485 communication) for recording the quantity of HTDS effluents, LTDS effluent & RO permeate and also maintain daily records. They shall connect the flow totaliser data to TSPCB & CPCB servers as per CPCB protocol.</p>	<p>: The industry has digital flow meters for HTDS, LTDS & RO Permeate which is connected to TSPCB server.</p> <p>The installed flow meters in the existing ZLD system needs to be relooked at as it is not ensuring the ZLD.</p> <p>Partially complying</p>
13	<p>The industry shall maintain IP camera with PAN, 5x or above focal length with night vision capability at the entrance of the main gate with a backup data for a period of 6 months.</p>	<p>: Maintained</p> <p>Complying</p>
14	<p>The industry shall maintain vent condensers for chemical / solvent storage tanks to control fugitive emissions.</p>	<p>: The industry has provided Nitrogen blanketing system for storage tanks.</p>
15	<p>The industry shall maintain separate water meters for recording water consumption for process, boiler feed, cooling and domestic purposes and also maintain daily records.</p>	<p>The industry has provided water meters for process, boiler feed, cooling and domestic purposes.</p> <p>Complying</p>
16	<p>The industry shall operate multi stage scrubber along with online pH monitoring system for control of process emissions. They shall maintain log book for operation of scrubber for monitoring active scrubbing media.</p>	<p>: The industry has provided 5 nos. of double stage scrubbers for production blocks.</p> <p>Odour in the premises observed which indicates the inadequate control measures.</p> <p>Partially complying.</p>
17	<p>The industry shall monitor VOCs in ambient air with online VOC analyzer & connect the data to TSPCB server.</p>	<p>: Provided</p> <p>Complied</p>
18	<p>The industry shall maintain elevated platform with leachate/spillages collection pit to store drums containing chemicals & wastes to control spillages / discharges of chemicals / effluents on ground.</p>	<p>: Complied</p>

19	The industry shall maintain IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability at effluent collection system (HTDS & LTDS) and RO permeate as per CPCB norms. They shall connect the data to CPCB & TSPCB server.	: Provided IP camera at HTDS, LTDS & RO Permeate and connected the same to TSPCB server. Not meeting the criteria of CPCB. Partially Complying.
20	The industry shall install on line TDS meter for HTDS effluent generation and connect the same to TSPCB server within two months. They shall maintain the records for effluent generation, TDS values, salts generation on daily basis.	: Not complied.
21	The industry shall develop greenbelt as per norms.	: The industry has developed green belt in an area of about 3 acres. Complied.
22	The industry submitted Bank Guarantee of Rs. 4 lakhs towards commitment to comply with Board conditions / directions at RO, Nalgonda with validity upto 21.10.2021. The Bank Guarantee amount will be forfeited, if the industry fails to comply with standards / conditions / directions of the Board.	: The industry has submitted Bank Guarantee of Rs.4 Lakhs, with BG No. IBG122059 validity upto 03.02.2023. Complying.
23	The evaporation losses in solvents shall be controlled by taking all preventive measures such as circulation of Chilled brine, transfer of solvents by using pumps instead of manual handling, closed centrifuges, providing primary & secondary condensers to all the reactor vents and all the solvent storage tanks and keeping solvent storage in ground storage tanks with closed pipeline to Reactors. The industry shall operate Solvent Recovery Plant within plant premises. Solvents shall be recovered to the maximum extent possible and shall be reused. The industry shall submit status of efficiency of Solvent Recovery Plant to the concerned Regional Officer. The industry shall not dispose spent solvents / mixed spent solvents to the traders/ recyclers.	: The industry has provided Nitrogen blanketing system for storage tanks. Partially complying.
24	The industry shall provide adequate closed storage facilities above the ground with proper lining for storage of effluents before its treatment.	: The industry has provided 25 KL tank for storage of LTDS effluents and 2X180 KL tanks for storage of HTDS effluents. Complying.
25	The industry shall not use effluents in cooling towers under any circumstances.	: Complied

26	The industry shall not discharge any effluents on land within or outside the plant premises. (30)	:	During the inspection, no discharge of effluents were observed. Complying.
27	The industry shall provide storm water drains to avoid mixing of effluent/spillages with run-off water during rains.	:	Provided storm water drains and storm water storage tank of capacity 170 KL.
28	The industry shall provide sufficient storage collection tank to ensure the collection of first run off rain water. The industry shall collect contaminated rain water and shall dispose the same to the CETP, after confirming to the influent standards of CETP duly maintaining separate records.	:	
29	The industry shall provide arrangement to by-pass the rain water collection tank of first run off rain water for subsequent water flow.	:	
30	The industry shall take measures to prevent the seepages such as cement concrete flooring with proper collection system to collect contaminants / spillages in the relevant areas in the industry premises and avoid seepages outside the industry premises.	:	Complied.
31	The industry shall maintain separate energy meters for recording energy consumption for air pollution control equipments and maintain record for daily energy consumption.	:	Provided Complied
32	The industry shall provide Stack Monitoring facility as per Emission Regulation part-3 (ERP-3) norms for all the major stacks of the industry within a period of two months.	:	Provided ladder, platform and port hole to the common stack attached to boilers of capacity 8 TPH & 6 TPH.
33	The industry shall ensure that the Port hole and ladder facility for the Stacks is safe to carry out Stack monitoring. In place of monkey ladder, spiral type/scaffold ladder shall be provided to ensure safety of monitoring personnel within a period of two months.	:	Provided. No monitoring provision made to monitor HCl in Process vent. Partially Complying.
34	The industry shall implement the odour control measures at source of generation and from ETP and shall ensure to maintain the same effectively to control odour problems.	:	During the inspection, odour was observed near MEE area. Not complying.

35	The industry shall ensure that there shall not be any change in process technology and scope of working without prior approval from the Board.	: Complied. They have obtained CFO for expansion project vide order dated 27.01.2022.
36	The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall be submitted to the concerned R.O., every month along with invoice copies of the starting raw materials outsourced.	Complied.
37	The industry shall ensure safe storage of the Bi-products / low value products on an elevated platform with closed cover sheds & shall adopt suitable treatment. The industry shall also maintain daily records for By-Products and its disposal.	Complied
38	(a) The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection. i) Daily production details (Products & By-products) ii) Quantity of Effluents generated & reused. iii) Log Books for pollution control systems. iv) Daily solid waste generated and disposed (b) The industry shall submit consolidated statement of the above on monthly basis to the Concerned Regional Office.	Maintained Complied
39	The industry shall collect & store the Hazardous Solid waste in an elevated closed storage shed with impervious lining and Leachate collection system.	The industry has provided shed with lining to store the Hazardous waste. Complied
40	Under no circumstances the Hazardous Waste shall be burnt in the boiler.	Complied
41	The industry shall maintain concreted internal roads by cleaning regularly to avoid fugitive emissions due to vehicular movement.	Maintained Complied
42	As per G.O.Rt.No.286, the industry shall transport the industrial effluents and plying on the roads is allowed between 6 A.M. to 6 P.M. only.	Not Applicable. All the effluents are treated within the industry premises.

43	<p>The industry shall comply with Task Force directions issued by the Board from time to time.</p> <p style="text-align: center;">(32)</p>	<p>The Board has issued directions to the industry vide order dated 18.11.2020 and the Board is monitoring the compliance of directions.</p>
44	<p>The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.</p>	<p>Complied</p>


ENVIRONMENTAL ENGINEER
 T.S. Pollution Control Board,
 Regional Office, Nalgonda.